



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Sep/202526/10**DATED:** 01/10/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Sep/202526/10 dated 01/10/2025 of Norms Committee - VI for the year 2025-26 was held on 01/10/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00002591AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and based on the technical comments received from the MoFPI, decided to revise the norms, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Vegetable Fatbase Powder (Containing 28% of Palm Fat and 5% Protein)(Resultant product should contain 420 MTS of imported RBD, 120 MTS of imported SMP and 14.50 MTS of imported Casein)	1500	1.	Refined Bleached and deodorized Palmolein (RBD Palmolein)	432.6
			2.	Skimmed Milk Powder	123.06
			3.	Acid Casein	14.935

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	2 / NC/6/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	BISMI AQUATIC PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006127AM25

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for the Personal Hearing (PH). However, the firm has neither appeared for PH nor sent any information. Therefore, the Committee decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001524AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority i.e. Tech-2 , decided to call the firm for a PH along with information given below:- 1. Difference between export item No. 1 and No. 2 in terms of technical specifications/ % assay. 2. COA of imported item from a foreign supplier showing the percentage content of active ingredients. 3. COA of export item showing percentage content of active ingredients. 4. Wastage claimed in each step of the manufacturing process. 5. Quantity of by-products formed in the process and its commercial value. The case stands deferred.	

Case No.	4 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002763AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority i.e., Tech-2, decided to call the firm for a PH along with the information given below:- 1. Difference between export item No. 1 and No. 2 in terms of technical specifications. 2. COA of the imported item from the foreign supplier, indicating the percentage content of active ingredients. 3. COA of the export item indicating the percentage content of active ingredients. 4. Wastage claimed at each stage of the manufacturing process. 5. Recovery of fibres and residue along with their commercial value. The case stands deferred.	

Case No.	5 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the MoFPI, decided to call the representative of the firm for PH to better understand their manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	6 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SPLENDID UDYOG LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00002017AM26
RA File Number	039504000184 AM19
Licence No and Date	0310821395/01/06/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	7 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the MoFPI, decided to call the representative of the firm for PH to better understand their manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	8 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025

HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and Date	1010060393/07/02/2020
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	9 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00004607AM25
RA File Number	242404000009 AM21
Licence No and Date	2410043105/15/05/2020
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was called for a PH. However, the firm requested a different date for the PH because their technical person was unavailable. Therefore, the Committee decided to grant the firm one more opportunity to present its case. The case stands deferred.	

Case No.	10 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00000312AM26
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision:	

NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:

1. Copy of shipping bills indicating the exact content of the imported item in the export product.
2. Exact name of export item/products.

The case stands deferred.

Case No.	11 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00000313AM26
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision:	
NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:	
1. Copy of shipping bills indicating the exact content of the imported item in the export product. 2. Exact name of export item/products.	
The case stands deferred.	

Case No.	12 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision:	

NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:

1. Detailed production process.
2. Justification for the wastage at each step.

The case stands deferred.

Case No.	13 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00004158AM25
RA File Number	05AX04002913 AM23
Licence No and Date	0511017060/30/01/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 1, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity
1.	LACROSSE GOAL POST CLUB V6(6'x6'x7' GOAL POST 44.45/18G AND 38 MM/18G TUBE WITH 4mmX1.5"	267.0	1.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
2.	CLUB NET((WITH MONO 3.5 M THICK} 4mmX1.5" polyester thread 1000D UV Insensitive netting)	109.0	2.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
3.	LACROSSE GOAL	82.0	3.	4mmX1.5" polyester	1.03 Kg/ Kg content in export

	POST BOX- V6(4'x4'x5' GOAL POST 44.45/18G TUBE WITH 4mmX1.5" polyester thread 1000D UV Insensitive netting)			thread 1000D UV Insensitive netting	item
4	BOX NET((2 SIDES AND 1 CENTRE STTITCHED TOGETHER)4'x4' goal WITH 3.5 MM THICK MONO,4mmX1.5" polyester thread 1000D UV Insensitive netting)	32.0	4	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
5.	NET B100((2 SIDES AND 1 CENTRE STTITCHED TOGETHER) (MONO 3.5 M THICK),4mmX1.5" polyester thread 1000D UV Insensitive netting)	318.0	5.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
6.	LACROSSE GOAL POST B100- V6(6'x6'x7' GOAL POST 38/18G TUBE WITH 4mmX1.5" polyester thread 1000D UV Insensitive netting)	2864.0	6.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
7.	LACROSSE GOAL POST BRAVE V6 (4MM NET)(6'x6'x7' GOAL POST 32/18G TUBE WITH 4mmX1.5" polyester thread 1000D UV Insensitive netting)	469.0	7.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
8.	LACROSSE GOAL	213.0	8.	4mmX1.5" polyester	1.03 Kg/ Kg content in export

	POST MINI V6 (4 mm)(3'x3'x3.5' GOAL POST 32/18G TUBE ,3'x3',4mmX1.5" polyester thread 1000D UV Insensitive netting)			thread 1000D UV Insensitive netting	item
9.	LACROSSE GOAL POST 5x5 V6(5'x'5'x6' GOAL POST 38/18G TUBE WITH 4mmX1.5" polyester thread 1000D UV Insensitive netting)	85.0	9.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
10.	LACROSSE GOAL POST 4x4 V6(4'x4'x5.5' GOAL POST 38/18G TUBE WITH 4mmX1.5" polyester thread 1000D UV Insensitive netting)	229.0	10.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
11.	MINI NET 4 MM((2 SIDES AND 1 CENTRE STITCHED TOGETHER WITH MONO 3.5 M THICK,4mmX1.5" polyester thread 1000D UV Insensitive netting)	24.0	11.	4mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
12.	LACROSSE GOAL POST PRO V6(6'x6'x6.5' GOAL POST 44.45/16G TUBE AND 6mmX1.5" polyester thread 1000D UV Insensitive netting)	1236.0	12.	6mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
13.	LACROSSE GOAL POST CLUB V6 (6mm net)(6'x6'x7' GOAL POST	200.0	13.	6mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item

	44.45/18G AND 38 MM/18G TUBE WITH 6mmX1.5" polyester thread 1000D UV Insensitive netting)				
14.	LACROSSE GOAL POST BOX- V6(4'x4'x5' GOAL POST 44.45/18G TUBE WITH 6mmX1.5" polyester thread 1000D UV Insensitive netting)	37.0	14.	6mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
15.	PRO GOAL POST NET((2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)6'x6',6mmX1.5" polyester thread 1000D UV Insensitive netting)	525.0	15.	6mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
16.	LACROSSE GOAL POST BRAVE V6(6'x6'x7' GOAL POST 32/18G TUBE WITH 3mmX1.5" polyester thread 1000D UV Insensitive netting)	1665.0	16.	3mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
17.	BRAVE NET((2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)6'x6',3mmX1.5" polyester thread 1000D UV Insensitive netting)	324.0	17.	3mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
18.	MINI NET((2 SIDES	62.0	18.	3mmX1.5" polyester	1.03 Kg/ Kg content in export

	AND 1 CENTRE STITCHED TOGETHER WITH MONO 3.5 M THICK,3mmX1.5" polyester thread 1000D UV Insensitive netting)			thread 1000D UV Insensitive netting	item
19.	LACROSSE GOAL POST MINI V6((3'x3'x3.5' GOAL POST 32/18G TUBE WITH)3'x3',3mmX1.5" polyester thread 1000D UV Insensitive netting)	247.0	19.	3mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
20.	LACROSSE GOAL POST 4x4 V6(4'x4'x5.5' GOAL POST 38/18G TUBE WITH 3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	309.0	20.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
21.	4x4 NET((2 SIDES AND 1 CENTRE STITCHED TOGETHER WITH MONO 3.5 M THICK)4'x4',3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	62.0	21.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
22.	5x5 NET((2 SIDES AND 1 CENTRE STITCHED TOGETHER WITH MONO 3.5 M THICK) 5'x5',3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	72.0	22.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item

23.	LACROSSE GOAL POST 5x5 V6(5'x'5'x6' GOAL POST 38/18G TUBE WITH 3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	144.0	23.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
24.	LACROSSE GOAL POST BRAVE V6 (3.5 MM NET)(6'x6'x7' GOAL POST 32/18G TUBE WITH 3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	288.0	24.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
25.	LACROSSE GOAL POST MINI V6 (3.5 MM NET)(3'x3'x3.5' GOAL POST 32/18G TUBE)3'x3',3.5mmX1.5" polyester thread 1000D UV Insensitive netting)	123.0	25.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
26.	YOUTH SOCCER GOAL(6'x4' GOAL POST 38/8G TUBE WITH 3 mmX80mmX80mm polyester thread 1000D UV Insensitive netting)	648.0	26.	3mmX80mmX80mm polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
27.	LACROSSE GOAL POST CLUB V6(6'x6'x7' GOAL POST 44.45/18G AND 38 MM/18G TUBE WITH 5 mmX1.5" polyester thread 1000D UV Insensitive netting)	4449.0	27.	5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item

28.	LACROSSE GOAL POST MINI V6 (5 mm)((3'x3'x3.5' GOAL POST 32/18G TUBE)3'x3',5 mmX1.5" polyester thread 1000D UV Insensitive netting)	123.0	28.	5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
29.	CLUB NET((2 SIDES AND 1 CENTRE STITCHED TOGETHER WITH MONO 3.5 M THICK} ,5 mmX1.5" polyester thread 1000D UV Insensitive netting)	257.0	29.	5mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item
30.	LACROSSE GOAL POST BOX- V6(4'x4'x5' GOAL POST 44.45/18G TUBE WITH5 mmX1.5" polyester thread 1000D UV Insensitive netting)	168.0	30.	5 mmX1.5" polyester thread 1000D UV Insensitive netting	1.03 Kg/ Kg content in export item

Note:

1. All specifications and technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

RA may take suitable consequential action accordingly.

Case No.	14 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00001574AM26
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	ISOMERISED HOP EXTRACT(IKE HOP EXTRACT)	1	1.	HOP EXTRACT(US EXPERIMENTAL AROMA SCO2, CO2 HOP EXTRACT)	1.05

RA may take suitable consequential action accordingly.

Case No.	15 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:

1. Detailed production process.
2. Justification for the wastage at each stage.

The case stands deferred.

Case No.	16 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Detailed production process. 2. Justification for the wastage at each stage. The case stands deferred.	

Case No.	17 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00006823AM25
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023
Norms Committee Decision: NC considered the case as per the agenda and noted the comments of Technical Authority, i.e., NL. Based on the comments received from the Technical Authority, the committee decided to call the firm for a Personal Hearing (PH) along with a small sample of the import and export items to provide greater clarification for the wastage generated during the manufacturing process. The case stands deferred.	

Case No.	18 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Copy of shipping bills indicating the content of the import item in the export product. 2. Please clarify whether the Import item is WMP or SMP. The case stands deferred.	

Case No.	19 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025

HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	21 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the Technical Authority, i.e., MoFPI, decided to call the representative of the firm for Personal Hearing (PH) to better understand their manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	22 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00002029AM26
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision:	

NC considered the case as per the agenda and noted the comments of Technical Authority, i.e., NL. Based on the comments received from the Technical Authority, the committee decided to call the firm for a Personal Hearing (PH) along with a small sample of the import and export items to provide greater clarification for the wastage generated during the manufacturing process.

The case stands deferred.

Case No.	23 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00002018AM26
RA File Number	02AX04000097 AM25
Licence No and Date	0211006585/17/05/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Tea Bags (Weight of one empty bag 1.25gm and weight of tea 1.10gm in each bag)	180000.0	1.	Envelopes (GSM-70)	95,886

RA may take suitable consequential action accordingly.

Case No.	24 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00006858AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per the agenda and based on the inputs received from Technical authority, i.e., Tech 2, decided to call the representative of the firm for PH to understand better their manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	25 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that earlier in this matter, it was decided to grant PH to the firm based on the inputs received from the Technical authority, i.e., Tech 2. As 'Tech 2' was not present in the meeting, the committee decided to call the representative of the firm for PH in the next meeting. The case stands deferred.	

Case No.	26 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00006443AM25
RA File Number	03AX04003005 AM25
Licence No and Date	0311037402/25/09/2024

Date	
Norms Committee Decision: NC considered the case as per the agenda and based on the discussions held during the meeting, decided to transfer the case to PC-4.	

Case No.	27 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00004146AM25
RA File Number	10AX04000203 AM25
Licence No and Date	1011002768/14/11/2024
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Appendix 4E including both import and export products. 2. Material balance details of raw material, indicating how imported and indigenous items change over various stages of the process. The case stands deferred.	

Case No.	28 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM REVIW00006362AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	29 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024
Norms Committee Decision:	
NC considered the case as per the agenda and noted that earlier in this matter, it was decided to grant PH to the firm based on the inputs received from the Technical authority, i.e., Tech 2. As 'Tech 2' was not present in the meeting, the committee decided to call the representative of the firm for PH in the next meeting.	
The case stands deferred.	

Case No.	30 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00004782AM25
RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024
Norms Committee Decision:	
NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:	

1. Detailed production process.
 2. Justification for the wastage at each stage.
- The case stands deferred.

Case No.	31 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DECORATIVE CRAFTS INTL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00005104AM25
RA File Number	05AX04003193 AM25
Licence No and Date	0511029919/27/12/2024
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., Tech-1, decided to call the following information from the firm: 1. Complete technical specifications of all import items with the catalogue. 2. Justification of 2%wastage for items no. 1 and 2. The case stands deferred.	

Case No.	32 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00005497AM25
RA File Number	33AX04000104 AM25
Licence No and Date	3311002457/07/01/2025
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech-1, decided to call the firm for a PH along with the sample of import	

and export items and along with the following information:

1. Detailed step-wise manufacturing process.
2. Wastage at each stage, considering 10% wastage.
3. COA of the import item from foreign suppliers.

The case stands deferred.

Case No.	33 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00005510AM25
RA File Number	33AX04000105 AM25
Licence No and Date	3311002465/08/01/2025

Norms Committee Decision:

NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech-1, decided to call the firm for a PH along with the sample of import and export items and along with the following information:

1. Manufacturing process in detail.
2. Wastage at each step of manufacturing to justify total wastage of 88.9%.
3. Detailing of by product Quantity and its commercial value.

The case stands deferred.

Case No.	34 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00005846AM25
RA File Number	05AX04003729 AM25
Licence No and Date	0511030537/24/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred	

Case No.	35 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006190AM25
RA File Number	08AX04001929 AM25
Licence No and Date	0811014089/13/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per the details below, or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Corriander Ground/Corriander Split	329	1.	Corriander Seeds	329

1. The variety, grade, and other technical details of the item imported should match the exported

item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006191AM25
RA File Number	08AX04001927 AM25
Licence No and Date	0811014090/13/02/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 10.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for the regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SURYODAYA EDIBLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006905AM25
RA File Number	02AX04000816 AM25
Licence No and Date	0211008422/26/03/2025
Norms Committee Decision:	

NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:

1. Quantity of by-products produced during the manufacturing process.
2. Commercial value of the by-products generated.

The case stands deferred.

Case No.	38 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HARIOM AGRO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00006914AM25
RA File Number	02AX04000818 AM25
Licence No and Date	0211008426/27/03/2025
Norms Committee Decision:	
NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm:	
1. Quantity of by-products produced during the manufacturing process. 2. Commercial value of the by-product generated.	
The case stands deferred.	

Case No.	39 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00000195AM26
RA File Number	31AX04000482 AM25
Licence No and Date	3111004651/11/04/2025
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the DL reply submitted by the firm is not proper. Therefore, based on the comments received from Technical Authority, i.e., **Tech 1**, the committee decided to call the following information again from the firm:

1. End use of the export items.
2. Manufacturing process in detail.

The case stands deferred.

Case No.	40 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00000588AM26
RA File Number	07AX04000188 AM26
Licence No and Date	0711014344/02/05/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm, along with the reply of DL is under examination of Technical Authority, i.e., Tech-2, and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments.	
The case stands deferred .	

Case No.	41 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001936AM26
RA File Number	31AX04000113 AM26
Licence No and Date	3111005051/08/07/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1:

1. Manufacturing process in detail.

2. Justification of around 9 % wastage in the plate with drawing of the component to be manufactured from the tin plate.

The case stands deferred.

Case No.	42 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ARCEDGES BUILDING (INDIA) LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001956AM26
RA File Number	08AX04000592 AM26
Licence No and Date	0811015531/08/07/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the export/import items are Engineering items. Based on the comments of Tech 1, the Committee decided to transfer the cases to NC-1 which is primarily a Norms Committee for Engineering products.	
The case stands deferred.	

Case No.	43 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001951AM26
RA File Number	30AX04000140 AM26
Licence No and Date	3011007310/08/07/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the	

firm based on the comments of the Technical Authority, i.e., MoFPI:

1. Copy of license indicating all import items.

The case stands deferred.

Case No.	44 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WOODECORINA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001947AM26
RA File Number	09AX04000279 AM26
Licence No and Date	0911009983/08/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	45 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GK TECHNO COMMERCIAL INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001980AM26
RA File Number	33AX04000051 AM26
Licence No and Date	3311002834/09/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	46 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SAIFE VETMED PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00001977AM26
RA File Number	05AX04001116 AM26
Licence No and Date	0511033778/09/07/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2: 1. Generic description of export item with a copy of the shipping bill. 2. Approved composition of export item. 3. COA of export item showing net content of import item in the export. The case stands deferred.	

Case No.	47 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WIREFORM COMPONENTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002015AM26
RA File Number	07AX04000612 AM26
Licence No and Date	0711015010/11/07/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1: 1. Photograph of export items with details. 2. Specification of import item No. 2 and its end use.	

3. Manufacturing process in detail.

The case stands deferred.

Case No.	48 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	THIRUMOORTHY TEXTILES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002056AM26
RA File Number	32AX04000132 AM26
Licence No and Date	3211009407/14/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	49 / NC/6/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002042AM26
RA File Number	09AX04000222 AM26
Licence No and Date	0911010013/14/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	50 / NC/6/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 10 and 01/10/2025
HQ File Number	HQRNORM APPLY 00002088AM26
RA File Number	05AX04001328 AM26
Licence No and Date	0511033888/15/07/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 1, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (NOS.)	Import serial no	Import Item Name	Quantity (SQ. METER)
1.	Soft Toy-Jan 26 SP JH Val Rope Toys - Bear(Style No. AVT-5441 IMPORT GSM: 190)	10761.0	1.	100% Polyester Velboa Dark pink Width: 165cm GSM:190	1.10 sqm./ sqm. content in the export item
2.	Soft Toy-Jan 26 SP JH Val Rope Toys - Frog(Style No. AVT-5443 IMPORT GSM: 190)	6664.0	2.	100% Polyester Velboa Aqua Width: 165cm GSM:190	1.10 sqm./ sqm. content in the export item
3.	Soft Toy-Jan 26 SP JH Val Rope Toys - Elephant with Spikey Ball(Style No. AVT-5444 IMPORT GSM: 190)	9773.0	3.	100% Polyester Velboa Dark grey Width: 165cm GSM:190	1.10 sqm./ sqm. content in the export item
4	Soft Toy-Jan 26 SP JH Val Rope Toys - Hippo with Spikey Ball(Style No. AVT-5445 IMPORT GSM: 190)	6143.0	4.	100% Polyester Velboa Dark pink Width: 165cm GSM:190	1.10 sqm./ sqm. content in the export item
5.	Soft Toy-Jan 26 SP JH Val Bin - Heart Rope(Style No. AVT-5496	15028.0	5.	100% Polyester Velboa Red Width: 165cm GSM:190	1.10 sqm./ sqm. content

	IMPORT GSM: 190)				in the export item
6.	Soft Toy-Jan 26 SP JH DB Flatties - XL Gnome(Style No. AVT-5559 IMPORT GSM: 240-260,190, 190, 190, 300)	12948.0	6.	100% POLYESTER RAINBOW TIE-DYE FUR Width:165 CM GSM: 240-260	1.10 sqm./sqm. content in the export item
			7.	100% POLYESTER VELBOA PURPLE 14-3710 TCX Width: 165 CM GSM:190	1.10 sqm./sqm. content in the export item
			8.	100% POLYESTER VELBOA AQUA 13-5306 TCX Width: 165 CM GSM:190	1.10 sqm./sqm. content in the export item
			9.	100% POLYESTER VELBOA CRABAPPLE 16-1532 TCX Width: 165 CM GSM:190	1.10 sqm./sqm. content in the export item
			10.	100% Polyester Long Pile Fur White Width: 165 CM GSM:300	1.10 sqm./sqm. content in the export item
7.	Soft Toy- Jan 26 SP JH DB Flatties - PAW(Style No. AVT-5555 IMPORT GSM: 325, 240-260,)	16064.0	11.	100%POLYESTER DIMPLE VELBOA WITH MESH BONDING PURPLE 14-3710 TCX -Width: 147 CM GSM: 325	1.10 sqm./sqm. content in the export item
			12.	100% POLYESTER RAINBOW TIE-DYE FUR Width:165 CM GSM: 240-260	1.10 sqm./sqm. content in the export item
8.	Soft Toy- Jan 26 SP JH DB Flatties - Shooting Star(Style No. AVT-5556 IMPORT GSM: 325, 325, 325 and 325)	17135.0	13.	100% POLYESTER DIMPLE VELBOA WITH MESH BONDING DARK	1.10 sqm./sqm. content in the export item

			14.	100% POLYESTER DIMPLE VELBOA WITH MESH BONDING PURPLE 14-3710 TCX -Width: 147CM GSM: 325	1.10 sqm./sqm. content in the export item
			15.	100%POLYESTER DIMPLE VELBOA WITH MESH BONDING LIGHT PINK 12-2905 TCX -Width: 147CM GSM: 325	1.10 sqm./sqm. content in the export item
			16.	100% POLYESTER DIMPLE VELBOA WITH MESH BONDING AQUA 13-5306 TCX -Width: 147CM GSM: 325	1.10 sqm./sqm. content in the export item
			17.	100% POLYESTER DIMPLE VELBOA WITH MESH BONDING TEAL 16-4610 TCX -Width: 147CM GSM: 325	1.10 sqm./sqm. content in the export item
9.	Soft Toy-Jan 26 SP JH DB Flatties - Rainbow(Style No. AVT-5582 IMPORT GSM: 190)	13922.0	18.	100% POLYESTER VELBOA LIGHT PINK 12-2905 TCX Width: 147CM GSM: 190	1.10 sqm./sqm. content in the export item
10.	ELLA COVER ASSORTED(Style No. AV-2034587 IMPORT GSM: 240)	9000.0	19.	100% POLYESTER EMBOSSSED FUR BEIGE GSM:240 Width 65	1.10 sqm./sqm. content in the export item
11.	Soft Toy- WMT Value XO Bear Plush(Style No. AVT-3357 IMPORT GSM: 280, 190-200 and 190-200)	6400.0	20.	100% POLYESTER EMBOSSSED FUR BEIGE GSM:240 Width 65"	1.10 sqm./sqm. content in the export item
			21.	100%POLYESTER WHITE VALBOA Width:63" GSM: 190-200	1.10 sqm./sqm. content in the export item
			22.	100%POLYESTER RED VALBOA Width:63" GSM: 190-200	1.10 sqm./sqm. content in the export item

					item
12.	Soft Toy-WMT Value Bear with Flag Plush(Style No. AVT-4521 IMPORT GSM: 260-280 and 190-200)	95400.0	23.	100% POLYESTER -Fur-OFF White-Width: 65" GSM: 260-280	1.10 sqm./sqm. content in the export item
			24.	100%POLYESTER OFF WHITE VALBOA Width: 65" GSM: 190-200	1.10 sqm./sqm. content in the export item

RA may take suitable consequential action accordingly.

Minutes of Manual Agenda of M. No. 10 dated 01.10.2025

Case No. M-01	Party Name: N.A.	Meet No/Date: NC/6/MEET/Sep/202526/10 Date: 01.10.2025	Status: Deferred
HQ File: NA	RLA File:	Lic. No.: NA	
Subject: Revision of SIONs suspended via PN No. 20/2025-26 dated 26.08.2025- reg.			
Decision: NC considered the case as per the agenda and noted that the technical inputs of the MoFPI are pending in this matter. Therefore, the Committee decided to send a reminder to MoFPI to expedite their inputs. The case stands deferred.			
